

irrigation and power, was being spread over long periods and every effort should be made to speed up the completion of projects likely to yield early benefits. The earlier suggestion was repeated in the recent meeting of the State Ministers of Irrigation and Power. It is receiving consideration.

(b) and (c) Do not arise at this stage.

SHRI R. S. KHANDEKAR: May I know, Sir, when this decision will be finalised?

DR. K. L. RAO: It will take some time because it has to receive very careful attention and so many aspects have got to be examined. I would not be able to give the exact time. But I hope it will be ready in time for the Fourth Plan.

SHRI R. S. KHANDEKAR: May I know, Sir, what is the test of the major irrigation scheme? Is it the amount of expenses incurred or the capacity for irrigation? What will be the test of the major irrigation projects?

DR. K. L. RAO: The major projects are those which cost more than Rs. 5 crores.

SHRI K. SANTHANAM: May I know, when the Central Government takes up a major source of irrigation, it will also have the power to impose the necessary betterment fees and irrigation charges so that the Central Government may not be left to carry the baby on its own?

DR. K. L. RAO: It is a good suggestion. We will take it up for consideration.

SHRI SONUSING DHANSING PATIL: Do the Government propose to incur all the expenditure on major irrigation and do the Government propose to settle the disputes regarding allocation to the States the waters of Krishna and Godavari before taking up the major irrigation by the Centre?

DR. K. L. RAO: May I say that the question here is not that Centre are going to take up every major irrigation. The only question that has been taken up is—there are some very large projects sanctioned in the country like Gandhak, for example, where the amount of investment has to be very large and it is beyond the capacity of the State to complete the project in time—and whether in the national interest such projects should be taken over. Here it is more a question of extra financial allocation, not even of execution and that is the point that is receiving attention. Regarding the allocation of waters, I do not think it comes in here but I may assure the hon. Member that the Krishna-Godavari problem is receiving very earnest attention and will, I hope, be resolved soon.

ELECTRICITY DUTY

*273. SHRI BABUBHAI M. CHINAI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that Government propose to advise the State Governments to share the electricity duty proceeds with State Electricity Boards; and

(b) if so, the reasons for the proposed advice?

THE MINISTER OF IRRIGATION AND POWER (DR K. L. RAO): (a) No, Sir.

(b) Does not arise.

SURPLUS MACHINERY AT TUNGABHADRA DAM SITE

*274. SHRI DAHYABHAI V. PATEL: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) what is the cost of surplus machinery lying at the Tungabhadra Dam site since the completion of the Project in 1954; and